

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF NDT TRADE HOUSE PVT LTD

RELEVANT PARTICULARS		
1.	Name of corporate debtor	NDT Trade House Private Limited
2.	Date of incorporation of corporate debtor	30.08.2011
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900HR2011PTC043769
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No. 566, Phase V, Udyog Vihar Gurgaon Haryana 122015
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 21.12.2021 Date when order came to knowledge of the IRP: 30.01.2022
7.	Estimated date of closure of insolvency resolution process	29.07.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr Arun Gajwani IBBI/IPA-002/IP-N00568/2017-18/11724
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: B-572, Sainik Colony, Sector-49, Faridabad Haryana-121001 E-mail: arungaj572@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: Tower 3, Flat No 503 Zion Lake View Appt, Sector 48 (Near Badhkal Lake) Faridabad Haryana-121001 E-mail: irp.ndttradehouse@gmail.com
11.	Last date for submission of claims	13.02.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A. (As per the information available with the Interim Resolution Professional)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: N.A.	Relevant Forms for the submission of the claims can be downloaded from https://ibbi.gov.in/

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench, has ordered the commencement of a corporate insolvency resolution process of NDT Trade House Private Limited on 21st Dec 2021 (The date of the order came to the knowledge of the IRP on 30th January 2022).

The creditors of NDT Trade House Private Limited, are hereby called upon to submit their claims with proof on or before 13th February 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post at correspondence address or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mr Arun Gajwani
Interim Resolution Professional
NDT Trade House Private Limited
IBBI/IPA-002/IP-N00568/2017-18/11724

Date: 31.01.2022
Place: Faridabad